

# FORM NO. 23ACA-XBRL

[Pursuant to section 220 of the Companies Act, 1956, Companies (Filing of documents and forms in eXtensible Business Reporting Language) Rules, 2011]

Form for filing XBRL document in respect of Profit and Loss account and other documents with the Registrar

**Note - All fields marked in \* are to be mandatorily filled.**

Authorised capital of the company as on the date of filing (in Rs.)

Number of members of the company as on the date of filing

1.(a) \*Corporate identity number (CIN) of company

(b) Global location number (GLN) of company

2.(a) Name of the company

(b) Address of the registered office of the company

3. \*Period of profit and loss account From  (DD/MM/YYYY)

To  (DD/MM/YYYY)

4. \*Whether consolidated profit and loss account is being filed ☐ Yes ☐ No

5. \*Whether Schedule VI of the Companies Act, 1956 is applicable ☐ Yes ☐ No

6. \* Type of Industry

7. \*Whether the attached annual accounts have been audited by the auditors ☐ Yes ☐ No

## Attachments

1. \* XBRL document in respect of profit and loss account, schedules and notes thereto
2. XBRL document in respect of consolidated profit and loss account, schedules and notes thereto
3. Statement of subsidiaries as per section 212 (To be attached in respect of foreign subsidiaries)
4. Optional attachment(s) - if any

List of attachments

## Verification

- \* ☐ To the best of my knowledge and belief, the information given in the form and its attachments is correct and complete.
- \* ☐ I have been authorised by the Board of directors' resolution number \*  dated \*  (DD/MM/YYYY) to sign and submit this form.
- \* ☐ It is confirmed that the attached XBRL document(s) are the XBRL converted copy(s) of the duly signed Profit and Loss account and all other documents which are required to be annexed or attached to the Profit and Loss account as required under Section 220 of the Companies Act, 1956. It is further confirmed that such document(s) have been prepared using the XBRL taxonomy as notified under Companies (Filing of documents and forms in eXtensible Business Reporting Language) Rules, 2011.

## To be digitally signed by

Managing Director or director or manager or secretary of the company

\*Designation

\*DIN of the director or Managing Director; or  
Income-tax PAN of the manager; or  
Membership number, if applicable or income-tax PAN of the secretary  
(secretary of a company who is not a member of ICSI, may quote his/ her income-tax PAN)

## Certificate

- \* ☐ It is hereby certified that I have verified the above particulars (including attachment(s)) from the audited financial statements of

and that all required attachment(s) have been completely attached to this form. It is further certified that the attached XBRL document(s) fairly present, in all material respects, the audited financial statements of the company, in accordance with the XBRL taxonomy as notified under Companies (Filing of documents and forms in eXtensible Business Reporting Language) Rules, 2011.

- \* ☐ It is confirmed that the attached XBRL document(s) are the XBRL converted copy(s) of the duly signed Profit and Loss account and all other documents which are required to be annexed or attached to the Profit and Loss account as required under Section 220 of the Companies Act, 1956.

☐ Chartered accountant (in whole-time practice) or ☐ Cost accountant (in whole-time practice) or  
☐ Company secretary (in whole-time practice)

\*Whether associate or fellow ☐ Associate ☐ Fellow

\*Membership number or certificate of practice number

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**This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the filing company**